

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 96 of 2020

IN THE MATTER OF:

Mr. D.S. Reddy

...Appellant

Vs

Eco Drilling Fluids Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellant:

For Respondents: Ms. Ruchi Thakur, Advocate for Respondent No. 1

Ms. Prachi Johri, Advocate for IRP along with Mr. D.V. Gupta, IRP

ORDER

03.02.2020 Learned Counsel for Respondent- Operational Creditor wants to file Reply Affidavit. Reply Affidavit may be filed within 10 days.

Learned Counsel for Interim Resolution Professional submits that the Appellant and other Officials of LLP are not cooperating with the Interim Resolution Professional. Learned Counsel for the Appellant states that he will advise the Appellant to abide by the order dated 17.01.2020 and other provisions of Insolvency and Bankruptcy Code, 2016 (In short '**IBC**').

Committee of Creditors has not been constituted. We may make it clear that if by next date the matter is not settled between the Appellant and Respondent No. 1, we will take up the matter on its merit and on the next date, we will vacate the orders with regard to not constituting the Committee of Creditors.

List the Appeal 'for Admission (After Notice)' on **20th February, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)